



2026:AHC:126899

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 17376 of 2026

Chandra Shekhar Shahni

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohammad Waseem
Counsel for Opposite Party(s)	:	G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

Heard learned counsel for the applicant and learned AGA for the State and perused the record.

The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 39 of 2026, under Section 3/5A/5B/8 of the U.P. Prevention of Cow Slaughter Act and Section 11 of Prevention of Cruelty to Animal Act, 1960, Police Station Naugarh, District Chandauli, during pendency of the trial.

It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case and he has been languishing in jail since 16.4.2026. It is further submitted that as per FIR six cows are said to have been recovered from the possession of the applicant and co-accused Kanhaiya. It is also submitted that the applicant is having criminal history, which has been duly explained in the memo of application (para 16 of the bail application). Further, it is submitted that similarly placed co-accused of the applicant has already granted bail by the co-ordinate Bench of this Court vide order dated 20.5.2026 passed in Criminal Misc. Bail Application No. 17163 of 2026 (Kanhaiya vs. State of U.P.). It is also submitted that the applicant undertakes that he will not misuse the liberty, if granted on parity. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant.

Upon considering the totality of facts, nature and the evidence reflected from record, co-accused of the applicant has already enlarged on bail by the co-ordinate Bench of this Court and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

Let the **applicant-Chandra Shekhar Sahani** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

- (i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.
- (ii) The applicant shall not pressurize/intimidate the prosecution witnesses.
- (iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.
- (iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.
- (v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely

free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jai Prakash Tiwari,J.)

June 11, 2026
Brijesh